

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
07-06-2024 AT 10:30 AM**

CP(IB) No. 81/95/HDB/2024
u/s. 95 of IBC, 2016

IN THE MATTER OF:

M/s. Stressed Assets Stabilization Fund

...Petitioner

AND

Mr. Ajay Singh & M/s. Terry Gold India Ltd.

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Learned Counsel Mr Viswajith, for petitioner present through Video Conference. Following the judgment of the Hon'ble Supreme Court of India, in Surendra B. Jiwrajka vs Omkara Assets Reconstruction Private Limited in W.P.(C) No. 149/2022 and batch, we hereby appoint Shri. CA Santosh Bhatia, having IBBI Registration No. IBBI/IPA-001/IP/P-01750/2019-2020/12668, e-mail: casantoshbhatia@gmail.com, Mobile No.9849952375, to act as Resolution professional in the instant matter as his name appears on the current database of IBBI. The Resolution Professional shall file report within 10 days from the date of this order.

Petitioner is directed to pay sum of Rs. 50,000/- towards initial expenses of Resolution Professional. Matter stands adjourned to 09.07.2024 for report.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)